

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 06.02.2002

CP No.73/2001 (OA No.203/1998)

1. Ganeshi Lal s/o Shri Madan Lal r/o Mohalla Ladia, Near Court premises, Alwar.
2. Shri Ghanshyam Das Yadav s/o Shri Ramdhan Yadav r/o Mahandi Bag, Near Karauli Kund, Alwar.

..Petitioners

Versus

1. Anil Kumar Jain, Director General, Post and Telegraph Department, New Delhi.
2. B.L.Verma, Senior Superintendent, R.M.S.J.P.Dn, Jaipur
3. Ram Swaroop Sharma, S.R.O., R.M.S., J.P.Dn. Alwar.

.. Respondents

Mr.Amit Mathur, counsel for the petitioners

Mr. N.C.Goyal, counsel for the respondents

CORAM:

Hon'ble Mr. S.K.Agarwal, Member (Judicial)

Hon'ble Mr. H.O.Gupta, Member (Administrative)

ORDER

Per Hon'ble Mr. S.K.Agarwal, Member (Judicial)

This Contempt Petition has arisen out of an order passed in OA No.203/98 on 26.10.1999, Ganeshi Lal and Anr. v. Union of India and ors. The following directions were given in the said OA:-

"In view of the submissions as mentioned above,



I am of the view that no case for regularisation in favour of the applicants is made out at present. However, the respondents are directed to consider the case of the applicants for regularisation as per rules as and when their turn comes."

2. It is stated by the learned counsel for the petitioners that respondents have wilfully and deliberately disobeyed the order passed by this Tribunal, therefore, they should be punished for contempt.
3. Reply to the show-cause was filed. After perusal of the reply, we are of the opinion that the petitioners failed to establish any wilful and deliberate disobedience and this Contempt Petition does not survive. We, therefore, dismiss this Contempt Petition having no merits. Notices issued are discharged.



(H.O. GUPTA)

Member (Administrative)



(S.K. AGARWAL)

Member (Judicial)